

provides that no company shall be registered by a name which in the opinion of the Central Government is undesirable. For dealing with applications for allowing names under the aforesaid provisions of the Companies Act for registration of companies or for changing of names of existing Companies under section 21 of the said Act, the Department of Company Affairs has framed certain guidelines which *inter-alia* provides that a name shall not be made available if (i) it includes a name of a registered trade mark unless the consent of the owner of the trade mark has been produced by the promoters (ii) if it includes name, words of foreign countries etc., unless the promoters satisfy that there is some form of collaboration and connection with the country or place, the name of which is incorporated in the proposed name.

It may be stated that the provisions of Foreign Exchange Regulation Act and of Trade and Merchandise Marks Act also provide for some restrictions in the use of foreign brand names with which the Ministries of Finance, Industrial Development and Commerce etc are concerned.

#### **Completion of Farakka Project**

7746. SHRI INDRAJIT GUPTA: Will the Minister of IRRIGATION AND POWER be pleased to state.

(a) whether his attention has been drawn to the recent statement by the Chairman of the Calcutta Port Commissioners to the effect that further delay in the completion of the Farakka Project will cause incalculable damage to the navigability of the Hooghly River and to the future of the Calcutta and Haldia Ports; and

(b) if so, what steps Government are taking to ensure that the work at Farakka is speeded up?

**THE MINISTER OF IRRIGATION AND POWER (SHRI K. C. PANT):**

(a) Some news items have appeared regarding the effect of delay in the

commissioning of Farakka Barrage on the ports of Calcutta and Haldia. While no press statement was issued by the Chairman, Calcutta Port Commissioners on this subject, reporters had interviewed him from time to time regarding matters relating to Calcutta Port and Dock Labour Board.

(b) The work is expected to be completed by the monsoons this year, as earlier anticipated.

#### **Representation from Industrialists of Punjab regarding restoration of Power cut**

7747. SHRI N. SHIVAPPA: Will the Minister of IRRIGATION AND POWER be pleased to state.

(a) whether Power cut has crippled industrial production in Punjab; and

(b) if so, whether the Industrialists have made any representation to the Central Government in this regard?

**THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD)** (a) and (b). Due to increased demand for power for rabi cultivation, severe power cuts were imposed in Punjab during March, 1974. Industrialists have been representing about power shortage. However, no industrial units have been reported to have closed down permanently on account of power shortage. Information regarding temporary closures of any industrial units due to power shortage is not available.

#### **Railway Hospitals and Health Units at stations in West Bengal**

7748. SHRI S. N. SINGH DEO: Will the Minister of RAILWAYS be pleased to state:

(a) the names of the Railway Stations in West Bengal where Railway